

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 25851/2017

(Arising out of impugned final judgment and order dated 01-09-2017 in CMWP No. 38550/2017 passed by the High Court Of Judicature At Allahabad)

HANS VAHINI SHIKSHA SAMITI

Petitioner(s)

VERSUS

STATE OF UP & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.97410/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.97417/2017-EXEMPTION FROM FILING O.T.)

Date : 09-10-2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Mr. Dhruv Agrawal, Sr. Adv.
Mr. Udit Chandra, Adv.
Mr. Nishit Agrawal, Adv.
For Aura & Co., AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable after four weeks.

Dasti service, in addition, is permitted.

The petitioner is directed to deposit the principal amount of the third and fourth instalments before the respondent within a period of eight weeks from today.

The interest amount on these instalments, in the meanwhile, shall remain stayed.

Signature Not Verified

Digitally signed by
R.NATARAJAN
Date: 2017.10.10
16:43:16 IST
Reason: I am the author

R. NATARAJAN)
COURT MASTER

(SAROJ KUMARI GAUR)
COURT MASTER